



महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

गुरुवार, जुलै ३१, २००८/श्रावण ९, शके १९३०

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग चार-अ

महाराष्ट्र शासनाने केंद्रीय अधिनियमान्वये तयार केलेले (भाग एक, एक-अ आणि एक-ल यांमध्ये प्रसिद्ध केलेले नियम व आदेश यांव्यतिरिक्त) नियम व आदेश.

LAW AND JUDICIARY DEPARTMENT

Mantralaya, Mumbai 400 032, dated the 31st July 2008

Order

HIGH COURT JUDGES (SALARIES AND CONDITIONS OF SERVICE) ACT, 1954.

No. HCT. 1008/951/(126)D4.—Whereas, in pursuance to the Maharashtra State Service (Medical Care) Rules, 1961 and subject to the provisions of the Government Resolutions and Circulars issued from time to time and the Government Resolution No.RME/1004/M.No.82/Health-3, Mantralaya, Mumbai 400 032, dated the 19th March 2005 (issued by order and in the name of Governor of Maharashtra);

(५४६)

[किंमत : रुपये ७.००]

And whereas, the need for medical care and attention increase with advancement of age, the Government of India has extended the Central Government Health Scheme (CGHS) facilities to pensioners, wherever such scheme is available, provided they pay the same quantum of contribution as paid by the serving employees ;

And whereas, Ministry of Law and Justice (Department of Justice), Government of India, communication No.24/12/88-Jus. New Delhi, dated the 14th December 1989 with reference to its earlier letter No. 24/79-Jus, dated the 15th May 1980 has requested the State Government to extend the medical facilities to retired judges in terms of section 23D of the High Court Judges (Salaries and Conditions of Service) Act, 1954, wherever the Central Government Health Schems (CGHS) is not available ;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 23 D of the High Court Judges (Salaries and Conditions of Service) Act, 1954 (24 of 1954), the Maharashtra State Government, subject to such conditions and restrictions as the Central Government, may impose, hereby makes the following Rules, namely:—

1. *Short title.*—These rules may be called the Maharashtra State retired High Court Judges (facilities for Medical Treatment) Rules, 2008.

2. *Medical facilities for retired High Court Judges and family members dependent on them.*—

(a) Any person who was appointed and served as a High Court Judge for High Court of Judicature at Bombay and settled in the State of Maharashtra and his family members dependent upon him shall be entitled whenever the Central Government Health Scheme (CGHS) is not available, to receive the reimbursement of medical expenses incurred in any hospital recognized by the State Government to render whole time medical services as such person shall be entitled ;

(b) Power to sanction the medical expenses incurred or entitled to be incurred by any retired High Court Judge in any private hospital to the extent of Rs. 2,00,000 (Rupees Two Lacs) may be exercised by the Hon'ble the Chief Justice of the Bombay High Court, however, the sanction for the total expenses exceeding Rs. 2,00,000 (Rupees Two Lacs) may be referred to the ministerial Administrative Department concerned for the State of Maharashtra ;

(c) The State Government with the concurrence of the Hon'ble the Chief Justice of Bombay High Court may declare the list of private hospitals at various district places in the State of Maharashtra to receive medical facilities as permissible under these Rules :

Provided that, the facilities for medical treatment extended under these Rules by the State of Maharashtra shall be subject to further conditions and restrictions as the Central Government may impose, from time to time, pursuance to the Central Government Health Scheme (CGHS).

By order and in the name of the Governor of Maharashtra,

M. N. GILANI,
Principal Secretary and
Remembrancer of
Legal Affairs to Government.